

IN THE HIGH COURT OF KERALA AT ERNAKULAM

Present:

THE HONOURABLE MRS. JUSTICE ANU SIVARAMAN

Monday, the 25th day of May 2020/4th Jyaishta, 1942

WP(C) No. 9688/2020(I)

PETITIONERS

1. ANIAOGU UCHECHUKWA PASCHAL, AGED 25 YEARS  
S/O. AHIUGU, LAGOS ISLAND, NO.8, OLOROGUN STREET, IHIALA TOWN, LILU (V),  
UHUALABO, NIGERIA, PRESENTLY UNDERGOING INCARCERATION AT THE VIYYUR  
CENTRAL PRISON, VIYYUR THRISSUR, PIN - 680 010.
2. NNANNA EKENE FIDELIS, AGED 45 YEARS  
S/O. UGOCHUKWU NNANA, IMO STATE, AWOUMAMA (V), UMUAMA -AWOUMAMA (DT),  
NIGERIA, PRESENTLY UNDERGOING INCARCERATION AT THE VIYYUR CENTRAL  
PRISON, VIYYUR THRISSUR, PIN - 680 010.

RESPONDENTS

1. THE FOREIGN REGIONAL REGISTRATION OFFICER(FRRO)  
COCHIN, 2ND FLOOR, AIRLINES BUILDING, COCHIN INTERNATIONAL AIRPORT,  
NEDUMBASSERY, KOCHI, PIN - 683 111.
2. THE UNION OF INDIA,  
REPRESENTED BY THE MINISTRY OF HOME AFFAIRS, NORTH BLOCK,  
CENTRAL SECRETARIAT, NEW DELHI, PIN - 110 001.
3. STATE OF KERALA  
REPRESENTED BY PRINCIPAL SECRETARY, HOME DEPARTMENT,  
GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695 001.
4. THE SUPERINTENDENT  
CENTRAL PRISON AND CORRECTIONAL HOME, VIYYUR, THRISSUR, PIN - 680 010.

Writ Petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to stay the operation of Exhibit P6 detention order and to direct the release of the petitioners from detention at the viyyur Central Prison, pending disposal of the writ petition(civil).

This petition coming on for admission upon perusing the petition and the affidavit filed in support of WP(C) and upon hearing the arguments of SRI. ADITHYA RAJEEV, Advocate for the petitioners, CENTRAL GOVERNMENT PLEADER for respondents 1 & 2 and of GOVERNMENT PLEADER for respondents 3 & 4, the court passed the following:-

P.T.O.

ANU SIVARAMAN, J

W.P.(C). No.9688 of 2020

Dated this the 25<sup>th</sup> day of May, 2020

ORDER

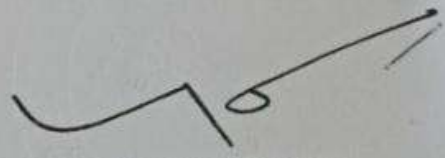
Admit.

The learned Central Government Counsel takes notice for respondents 1 and 2. The learned Government Pleader takes notice for respondents 3 and 4.

There shall be an interim direction that the petitioners will be allotted separate cells and granted the facilities of A-class prisoners, provisionally and subject to further orders in this writ petition.

Sd/- ANU SIVARAMAN  
JUDGE

(TRUE COPY)

  
ASSISTANT REGISTRAR

np

CS  
27/5/20

M  
27/5/20